

**IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD**  
**COURT - 1**

ITEM No 105  
CP(IB) 611 of 2019

**Order under Section 7 IBC**

**IN THE MATTER OF:**

Enoch Infrabulid LLP  
V/s  
Archon Powerinfra India Pvt Ltd

.....Applicant

.....Respondent

**Order delivered on ..21/06/2021**

**Coram:**

Madan B. Gosavi, Hon'ble Member(J)  
Virendra Kumar Gupta, Hon'ble Member(T)

**PRESENTS:**

For the Applicant : Mr. Ishan Shah  
For the IRP/RP :  
For the Respondent :

**ORDER**

Learned Counsel Mr. Paresh Soni appeared.

In view of the office order dated 19.04.2021 regarding sharp increase in Covid-19 cases throughout the Country. It has been decided to take up only urgent matters through Video Conference w.e.f. 20.04.2021 at all NCLT Benches, hence, this matter is adjourned.

Matter stands adjourned to 20.07.2021

(VIRENDRA KUMAR GUPTA)  
MEMBER (TECHNICAL)

Sweta

(MADAN B GOSAVI)  
MEMBER (JUDICIAL)